

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/927(MB)2023

IN THE MATTER OF

Rounak Mehta Prop. of Rising Solis

VS

TBSE HOTELS PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Sonali Pawar (PH)
For the Respondent: Adv. Manoj Kumar Mishra (PH)

ORDER

In the present petition, the claim amount of the petitioner is Rs. 1.62 Crores. In the reply, the respondent has submitted that they have already made payment of Rs. 90 Lakhs to the petitioner which the petitioner has not accounted for while filing the present petition. In view of the reply, the Ld. Counsel for the petitioner submits that both the parties have a long standing business relationship and the payment which are being reflected in the reply are the payment which were made over a period of time qua earlier transactions and no reconciliation is ever done. The Ld. Counsel for the respondent and also the petitioner have agreed to get the reconciliation done. Let the parties reconcile their accounts on or before 03.05.2024. Posted the case for **06.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)